

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 185/1997
IN
O.A. NO. 1124/1996

New Delhi this the 18th day of September, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Noel Thomas S/O Shri Somal,
Ex. Ticket Collector,
Northern Railway, Ghaziabad,
R/O 6-A, Anand Vihar, 111rd,
Nehru Nagar,
Ghaziabad (UP). ... Applicant

(By Shri B. L. Madhok, proxy for Shri B. S. Mainee,
Advocate)

- Versus -

1. Shri S. L. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri K. K. Chaudhary,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. Shri Arvind Kumar Singal,
Station Superintendent,
Northern Railway,
Ghaziabad (UP). ... Respondents

(By Shri R. L. Dhawan, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

The learned counsel for the respondents submits
that the respondents have fully complied with the
order of the Tribunal. The learned counsel for the
applicant pointed out that the date of PPO is not
given.

Yours

2. We are of the view that whether the date of PPO is given or not given, is not material. What is material is to be seen whether the order has been complied with. The respondents are represented by counsel. Under the circumstances their statement cannot be taken lightly. If they say that the order has been complied with, it must have been complied with. If it turns out to be an incorrect statement, serious view may be taken.

3. Under these circumstances, acting on the statement made for and on behalf of the respondents, we discharge the rule nisi against them, with liberty to the applicant to renew the application for contempt in case it is found that payment has not been received or that the order of the Tribunal has not been complied with.

K. M. Agarwal
(K. M. Agarwal)
Chairman

S. P. Biwas
(S. P. Biwas)
Member (A)

/as/